

Minutes of the Meeting No.14/17 scheduled on 01.02.2017 (actually held on 10.02.2017) under the
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 13/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-221 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. PI Industries Ltd., Udaipur F. No. 01/83/50/316/AM17/DES-IV RLA. No. 13/24/40/03/AM17 Lic. No. 1310048245 dt.11.05.2016
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as per Central Excise Production and Consumption Data duly certify by the Central Excise & Customs. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-222 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Montex Glass Fibre Industries Pvt. Ltd., Mumbai F. No. 01/83/50/721/AM16/DES-IV RLA. No. 03/95/40/353/AM16 Lic. No. 0310798761 dt.09.09.2015
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/64/2016-TSW dated 19.12.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-223 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Montex Glass Fibre Industries Pvt. Ltd., Mumbai F. No. 01/83/50/174/AM16/DES-IV RLA. No. 03/95/40/863/AM16 Lic. No. 0310802448 dt.10.02.2016
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/49/2015-TSW dated 26.05.2015 on repeat basis, uploaded along with


Shri Ajay Kumar Srivastava
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New Delhi

these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-224 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/273/AM15/DES-IV RLA. No. 15/24/08/AM15 Lic. No. 1510021990 dt.09.06.2014
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 08.03.2017.

Case No. M-225 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/50/243/AM17/DES-IV RLA. No. 03/94/40/784/AM16 Lic. No. 0310801494 dt.01.01.2016
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/247/2016-TSW dated 30.08.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-226 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. ITC Ltd., Secunderabad F. No. 01/83/50/672/AM15/DES-IV RLA. No. 09/24/40/58/AM15 Lic. No. 0910060877 dt.22.08.2014
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The Committee considered the case as per agenda for enhancement in quantity of import item. During the meeting on 10.02.2017. The Committee decided to enhance the quantity of import item approved in Meeting No.19/83 dated 26.03.2015 without any other change as under:-

Import item as per AA with quantity	Import items as per NC M. No. 19/83 dt.26.03.15 with quantity	Quantity of Import item recommended
Cationic Tapioca Starch - 0.087 MT	Cationic Tapioca Starch - 0.03350 MT	Cationic Tapioca Starch - 0.070 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-227 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Thermax Ltd., Pune F. No. 01/83/50/158/AM13/DES-IV RLA. No. 31/83/40/235/AM12 Lic. No. 3110054202 dt.11.05.2012
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The Committee considered the case as per agenda and decided to withdrawn the case due to this case has already been approved in Norms Committee Meeting No.37/83 held on 12.12.2012.

Case No. M-228 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Sabero Organics Gujarat Ltd., Mumbai F. No. 01/83/50/261/AM10/DES-IV F. No. 01/83/50/402/AM11/DES-IV F. No. 01/83/50/963/AM11/DES-IV RLA. No. 03/95/40/196/AM10
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[Signature]
 सचिव, संयुक्त DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 100, New Delhi

	RLA. No. 03/95/40/169/AM11 RLA. No. 03/95/40/782/AM11 Lic. No. 0310526336 dt.29.09.2009 Lic. No. 0310583075 dt.12.07.2010 Lic. No. 0310619308 dt.03.03.2011
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The Committee considered the case as per agenda for amendment in Unit Measurement (UOM). During the meeting on 10.02.2017, the Committee decided to amend the Unit Measurement for above mentioned Advance Authorizations approved in Meeting Nos.23/83 dated 02.09.2009 & 50/83 dated 16.03.2011 without any other change as under:-

UOM of Import and export items are to read as Kg instead of Litre.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-229 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. ITC Ltd., Secunderabad F. No. 01/83/50/672/AM15/DES-IV RLA. No. 09/24/40/58/AM15 Lic. No. 0910060877 dt.22.08.2014
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The Committee considered the case as per agenda for correction in quantity of import item Sl. No. 7. During the meeting on 10.02.2017. The Committee decided to correct the quantity of import item approved in Meeting No.14/83 dated 27.01.2016 without any other change as under:-

Import item as per AA with quantity	Quantity allowed as per NC M. No. 14/83 dt.27.01.16 with quantity	Quantity of Import item recommended
Ceramic Ink	0.0015 Kg per Sq. Meter of export product	0.015 Kg per Sq. Meter of export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

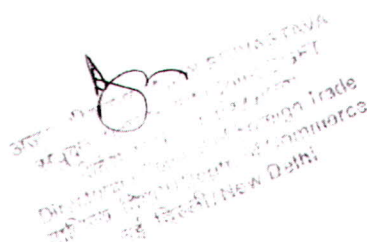
Case No. M-230 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. NL-7 India, Delhi F. No. 01/83/50/10/AM16/DES-IV RLA. No. 05/24/40/396/AM15 Lic. No. 0510392274 dt.03.12.2014
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The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on net to net basis.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-231 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Avery Dennison (India) Pvt. Ltd., Gurgaon F. No. 01/83/50/690/AM17/DES-IV RLA. No. 05/23/40/247/AM17 Lic. No. 0510399553 dt.24.08.2016
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/10/2016-TSW dated 07.02.2017, uploaded along with these minutes or as



 Director General of Trade Tax
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-232 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Glasstech Industries (India) Pvt. Ltd., Mumbai F. No.01/83/162/1080/AM09/DES-IV/Pt. F. No.01/82/50/1421/AM07/DES-IV/Pt. F. No.01/82/50/904/AM06/DES-IV/Pt. RLA. No. 03/94/40/157/AM08 RLA. No. 03/94/40/971/AM07 RLA. No. 03/94/40/863/AM06 Lic. No. 0310430917 dt.29.05.2007 Lic. No. 0310411370 dt.08.12.2006 Lic. No. 0310355203 dt.11.11.2005
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The Committee considered the case as per agenda for include import item i.e. 6MM Sunergy Glass, various Sizes & Shades in export item No.1 and fix the norms & 6MM Sunergy Dark Blue Glass in export items and fix the norms and fix the norms of balance import items. During the meeting on 10.02.2017. The Committee decided to include import items above and fix the norms of balance import items approved in Meeting No.14/11 dated 07.07.2010 without any other change as under:-

S. No.	Export items	Import items	NC recommended norms with quantity
1.	6MM Sunergy Glass, various Sizes & Shades	6MM Sunergy Glass, various Sizes & Shades	Include 6MM Sunergy Glass, various Sizes & Shades in export item No.1 -1.1 Sq.Mtr.
2.	6MM Stopsol Super Silver Grey	6MM Stopsol Super Silver Grey (321x225)	1.05 Sq.Mtr.
3.	8MM Sunergy Clear Tempered	8MM Sunergy Clear (321x225)	1.1 Sq.Mtr.
4.	6MM Planible G Tempered	6MM Planible G	1.1 Sq.Mtr.

S. No.	Export items	Import items	NC recommended norms with quantity
1.	6MM Sunergy Dark Blue Glass	6MM Sunergy Dark Blue Glass	Include 6MM Sunergy Dark Blue Glass in export items- 1.1 Sq.Mtr.

S. No.	Export items	Import items	NC recommended norms with quantity
1	6MM Stopsol Classic Brown (Toughened Glass /Tempered	6MM Stopsol Classic Brown Glass	1.1 Sq.Mtr

Hanks

and the following information
with the following information
"BANK OF AMERICA"
Department of Foreign Trade
which consists of American
of New York City

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div vide their U.O. No.14010/134/2011-CH-II dated 15.06.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

The Committee considered the case as per agenda for amendment in Unit Measurement (UOM). During the meeting on 10.02.2017. The Committee decided to amend the Unit Measurement approved in Meeting No. 5/83 dated 04.06.2014 without any other change as under:-

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

The Committee considered the case as per agenda for amendment in Unit Measurement (UOM). During the meeting on 10.02.2017. The Committee decided to amend the Unit Measurement approved in Meeting No. 12/83 dated 09.12.2015 without any other change as under:-

Handwritten signature
 जयका शर्मा/ Jaiya Sharmastava
 जयका शर्मा/ Joint DGFT
 डिप्टी जॉयंट सचिव/Deputy
 Director General of Foreign Trade
 जयका शर्मा/ Dept. of Commerce
 नई दिल्ली/ New Delhi

		No.12/83 dt.09.12.2015		recommended	
RIFIT 500 EC (Formulation of Pretilachlor Tech. 94% Min. Pertilachlor 50% EC	Litre	RIFIT 500 EC (Formulation of Pretilachlor Tech. 94% Min. Pertilachlor 50% EC	1 Kg	RIFIT 500 EC (Formulation of Pretilachlor Tech. 94% Min. Pertilachlor 50% EC	Litre

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-236 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. BEE CHEMS, Kanpur F. No. 01/83/50/450/AM14/DES-IV RLA. No. 06/24/40/02/AM14 Lic. No. 0610031752 dt.30.04.2013
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 08.03.2017.

Case No. M-237 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Oren Hydrocarbons Pvt. Ltd., Chennai F. No. 01/83/50/84/AM16/DES-IV RLA. No. 04/24/40/194/AM15 Lic. No. 0410160033 dt.14.01.2015
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-238 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Anjani Technoplast Ltd., Greater Noida F. No. 01/83/50/917/AM17/DES-IV RLA. No. 05/23/40/44/AM12 Lic. No. 0510289648 dt.04.05.2011
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-239 NC No. 14/17 Dated 01.02.2017 (held on 10.02.2017)	M/s. Herbert Brown Pharmaceutical & Research Labs, Thane F. No. 01/83/50/121/AM17/DES-IV RLA. No. 03/94/40/1006/AM16 Lic. No. 0310802914 dt.29.02.2016
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 08.03.2017.


ANIL KUMAR SHARMA
Joint DGFT
Director General of Foreign Trade
Ministry of Commerce
New Delhi

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 08.03.2017.

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 08.03.2017.

Kaul
जयका जीवाजी KAJAN BHARASTAVA
अधिका गति विभाग / Joint DGFT
विदेश व्यापार प्रशासक
Directorate General of Foreign Trade
प्रधान मंत्री भवन / Prime Minister's Office
नई दिल्ली / New Delhi

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/83-ALC1/2016 MEETING DATE : 01.02.2017

Case No.:14/10/83-ALC1/2014	Party Name: BURDA DRUCK INDIA PVT LTD	Meet No/Date: 14/83-ALC1/2016 01.02.2017	Status: Case Deferred
1 HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date: 0510385795 05.05.2014	Defer Date: 08.03.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued by Deptt. of IPP. The case is re-listed for 08.03.2017.			

Case No.:33/14/83-ALC1/2016	Party Name:JINDAL PHOTO LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00877/AM17/	RLA File :05/23/040/00388/AM15/	Lic.No/Date:0510392293 05.12.2014	Defer Date:
2	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/211/2014-TSW dated 06.02.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:35/14/83-ALC1/2016	Party Name:JINDAL PHOTO LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00879/AM17/	RLA File :05/23/040/00389/AM15/	Lic.No/Date:0510392294 05.12.2014	Defer Date:
3	Decision: The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/211/2014-TSW dated 06.02.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:34/14/83-ALC1/2016	Party Name: JINDAL PHOTO LTD	Meet No/Date: 14/83-ALC1/2016 01.02.2017	Status: Case Approved
4 HQ File :01/83/050/00878/AM17/	RLA File :05/23/040/00492/AM15/	Lic.No/Date: 0510393165 11.02.2015	Defer Date:


 Anil Kumar
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 1st Floor, B-1, Connaught Place, New Delhi

Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/211/2014-TSW dated 06.02.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/14/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
5 HQ File :01/83/050/00850/AM17/	RLA File :03/95/040/00952/AM15/	Lic.No/Date:0310793865 12.02.2015	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.02.2017. The case is re-listed for 08.03.2017.			

Case No.:37/11/83-ALC1/2016	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00627/AM17/	RLA File :03/94/040/00054/AM16/	Lic.No/Date:0310795670 01.05.2015	Defer Date:

6 Decision : The Committee considered the case as per Agenda and took the following decision.
Firm will submit Central excise Certified consumption data to the RA at the time of redemption.
RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/4/83-ALC1/2016	Party Name:ASTRON PACKAGING LTD	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00057/AM17/	RLA File :08/24/040/00250/AM16/	Lic.No/Date:0810136395 30.10.2015	Defer Date:

7 Decision: The Committee considered the case as per agenda and decided to ratify the norms as 1.10 Kg/Kg content contained in the export product.

Note:- Content of Kraft Liner and Semi Chemical Fluting Paper to be mentioned in export product description in export documents.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:32/4/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
8 HQ File :01/83/050/00084/AM17/	RLA File :05/23/040/00538/AM16/	Lic.No/Date:0510397976 18.03.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of			

Signature
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

the case for want of information from the firm. D/L dated 19.12.2016 issued by Deptt. of IPP. The case is re-listed for 08.03.2017.

9	Case No.:77/13/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00789/AM17/	RLA File :03/95/040/00011/AM17/	Lic.No/Date:0310804190 26.04.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.01.2017. The case is re-listed for 08.03.2017.				

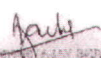
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Case No.:49/14/83-ALC1/2016	Party Name:BHAGYANAGAR CHLORIDES PVT LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00893/AM17/	RLA File :09/24/040/00021/AM17/	Lic.No/Date:091006356 6 29.04.2016	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Item of Export	Qty.	Item of Import	Qty.
Aluminium Chloride	65233.330 Kg	Aluminium Scrap ; Tread as per ISRI	16308.000 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

11	Case No.:1/11/83-ALC1/2016	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00591/AM17/	RLA File :05/23/040/00073/AM17/	Lic.No/Date:0510398551 19.05.2016	Defer Date:
Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision o NORMS COMMITTEE.				

12	Case No.:3/12/83-ALC1/2016	Party Name:AMBITION MICA LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00657/AM17/	RLA File :08/24/040/00021/AM17/	Lic.No/Date:0810137952 19.05.2016	Defer Date:
Decision: The Committee considered the case as per agenda and decided to ratify norms base on the written recommendation of Deptt. of IPP vide their U.O. No.7/421/2016-TSW date 07.02.2017, uploaded alongwith these minutes or as applied by the firm whichever is less unde para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the en on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision o NORMS COMMITTEE.				


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

13	Case No.:41/14/83-ALC1/2016	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00885/AM17/	RLA File :56/24/040/00057/AM16/	Lic.No/Date:5610004925 09.06.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/48/2015-CH-II dated 15.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:70/14/83-ALC1/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00914/AM17/	RLA File :09/24/040/00011/AM17/	Lic.No/Date:0910063848 28.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:81/13/83-ALC1/2016	Party Name:ITC LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00793/AM17/	RLA File :09/24/040/00080/AM17/	Lic.No/Date:0910063887 05.07.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 03.01.2017. The case is re-listed for 08.03.2017.			

16	Case No.:82/13/83-ALC1/2016	Party Name:ITC LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00794/AM17/	RLA File :09/24/040/00066/AM17/	Lic.No/Date:0910063898 08.07.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 03.01.2017. The case is re-listed for 08.03.2017.			


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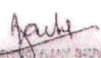
17	Case No.:25/9/83-ALC1/2016	Party Name:FLSMIDTH PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00391/AM17/	RLA File :04/24/040/00019/AM17/	Lic.No/Date:0410162084 11.07.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.02.2017 issued by Deptt. of IPP. The case is re-listed for 08.03.2017.			

18	Case No.:32/11/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00622/AM17/	RLA File :03/94/040/00264/AM17/	Lic.No/Date:0310806142 12.07.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 12.09.2016 issued by Deptt. of IPP. The case is re-listed for 08.03.2017.			

19	Case No.:102/10/83-ALC1/2016	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00570/AM17/	RLA File :03/94/040/00173/AM15/	Lic.No/Date:0310806320 15.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:35/13/83-ALC1/2016	Party Name:ITC LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00747/AM17/	RLA File :09/24/040/00068/AM17/	Lic.No/Date:0910063937 15.07.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 05.01.2017. The case is re-listed for 08.03.2017.			

21	Case No.:55/10/83-ALC1/2016	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00523/AM17/	RLA File :05/23/040/00203/AM17/	Lic.No/Date:0510399128 19.07.2016	Defer Date
	Decision: The Committee considered the case as per agenda and decided to ratify the norms of item No.1 to 3 and 5 to 8 as applied for by the firm and items No. 4 i.e. Fragrance Subject to 8%			


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of FOB value.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22	Case No.:73/10/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00541/AM17/	RLA File :05/23/040/00154/AM17/	Lic.No/Date:0510399203 22.07.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 08.03.2017.				

23	Case No.:82/10/83-ALC1/2016	Party Name:ANJARIA ENVIRO TECH PVT.LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00550/AM17/	RLA File :52/24/040/00029/AM17/	Lic.No/Date:5210041995 12.08.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 07.12.2016 issued by Deptt. of IPP. The case is re-listed for 08.03.2017.				

24	Case No.:31/12/83-ALC1/2016	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00685/AM17/	RLA File :08/24/040/00321/AM16/	Lic.No/Date:0810138543 26.08.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 08.03.2017.				

25	Case No.:32/12/83-ALC1/2016	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00686/AM17/	RLA File :08/24/040/00034/AM17/	Lic.No/Date:0810138544 26.08.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 08.03.2017.				

26	Case No.:33/12/83-ALC1/2016	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00687/AM17/	RLA File :08/24/040/00073/AM17/	Lic.No/Date:0810138545 26.08.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 08.03.2017.				

27	Case No.:3/14/83-ALC1/2016	Party Name: J.J.PLASTALLOY PVT LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00847/AM17/	RLA File :15/24/040/00008/AM17/	Lic.No/Date:1510022111 29.08.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 08.03.2017.				

28	Case No.:4/12/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00658/AM17/	RLA File :05/24/040/00262/AM17/	Lic.No/Date:0510399578 30.08.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 08.03.2017.				

29	Case No.:21/12/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00675/AM17/	RLA File :03/95/040/00374/AM17/	Lic.No/Date:0310807461 30.08.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 08.03.2017.				

30	Case No.:18/13/83-ALC1/2016	Party Name:KALIMA GRANITES	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00730/AM17/	RLA File :04/24/040/00072/AM17/	Lic.No/Date:0410162245 02.09.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 10.01.2017. The case is re-listed for 08.03.2017.				

31	Case No.:50/14/83-ALC1/2016	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00894/AM17/	RLA File :09/24/040/00299/AM17/	Lic.No/Date:0910064109 08.09.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of				


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NORMS COMMITTEE.

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Case No.:51/14/83-ALC1/2016	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00895/AM17/	RLA File :09/24/040/00304/AM17/	Lic.No/Date:091006413 2 09.09.2016	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Item of Export	Qty.	Item of Import	Qty.
Spruce Wood, Pallets, Crate, Boxes, Runners, Skids, Packing items, Wooden Packing materials	590 Cubic meter	Spruce (Picea Abies), P35/PAL Grade, Kiln dried to approx. 16% Rough Sawn (16 to 19 mm x 100 x 2.5-5.1 m)	601.8 Cubic meter
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:66/13/83-ALC1/2016	Party Name:GSC, GLASS LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00778/AM17/	RLA File :05/23/040/00177/AM17/	Lic.No/Date:0510399765 19.09.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/17/2017-TSW dated 31.01.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

34	Case No.:68/13/83-ALC1/2016	Party Name:GSC, GLASS LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00780/AM17/	RLA File :05/23/040/00286/AM17/	Lic.No/Date:0510399806 21.09.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 08.03.2017.				

35	Case No.:42/13/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00754/AM17/	RLA File :05/23/040/00271/AM17/	Lic.No/Date:0510399832 23.09.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.01.2017 issued by Deptt. of IPP. The case is re-listed for 08.03.2017.				


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36	Case No.:67/13/83-ALC1/2016	Party Name:GSC, GLASS LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00779/AM17/	RLA File :05/23/040/00241/AM17/	Lic.No/Date:0510399971 03.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/114/2015-TSW dated 01.02.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:13/14/83-ALC1/2016	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00857/AM17/	RLA File :09/24/040/00326/AM17/	Lic.No/Date:0910064233 05.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:41/13/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00753/AM17/	RLA File :05/23/040/00311/AM17/	Lic.No/Date:0510400071 07.10.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 08.03.2017.			

39	Case No.:57/13/83-ALC1/2016	Party Name:KEY LIFE SCIENCES PVT. LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00769/AM17/	RLA File :05/23/040/00274/AM17/	Lic.No/Date:0510400074 07.10.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 20.02.2017 issued by DGFT. The case is re-listed for 08.03.2017.			

40	Case No.:4/14/83-ALC1/2016	Party Name:J.J.PLASTALLOY	Meet No/Date:14/83-ALC1/2016	Status:Case Deferred
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	PVT LTD	01.02.2017	
HQ File :01/83/050/00848/AM17/	RLA File :15/24/040/00011/AM17/	Lic.No/Date:1510022115 07.10.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 08.03..2017.			

Case No.:12/14/83- ALC1/2016	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00856/AM17/	RLA File :09/24/040/00349/AM17/	Lic.No/Date:0910064258 10.10.2016	Defer Date:
41	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:67/14/83- ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00911/AM17/	RLA File :34/24/040/00197/AM17/	Lic.No/Date:3410042589 14.10.2016	Defer Date:
42	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:72/13/83- ALC1/2016	Party Name:BHARATHI CARTONS PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Deferred
43	HQ File :01/83/050/00784/AM17/	RLA File :35/24/040/00035/AM17/	Lic.No/Date:3510045045 18.10.2016
	Defer Date:08.03.2017		
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 01.02.2017. The case is re-listed for 08.03.2017.		

Case No.:34/13/83- ALC1/2016	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Approved
44	HQ File :01/83/050/00746/AM17/	RLA File :05/23/040/00325/AM17/	Lic.No/Date:0510400182 20.10.2016
	Defer Date:		
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.		


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 Directorate General of Foreign Trade
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RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

45	Case No.:37/14/83-ALC1/2016	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00881/AM17/	RLA File :05/23/040/00334/AM17/	Lic.No/Date:0510400180 20.10.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:19/13/83-ALC1/2016	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00731/AM17/	RLA File :06/24/040/00021/AM17/	Lic.No/Date:0610038472 21.10.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 11.01.2017. The case is re-listed for 08.03.2017.			

47	Case No.:29/14/83-ALC1/2016	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00873/AM17/	RLA File :08/24/040/00254/AM17/	Lic.No/Date:0810138948 24.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:105/13/83-ALC1/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00817/AM17/	RLA File :03/95/040/00593/AM17/	Lic.No/Date:0310808708 25.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify norms base			


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on the written recommendation of Deptt. of IPP vide their U.O. No.7/14/2017-TSW dated 27.01.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49	Case No.:119/13/83-ALC1/2016	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00831/AM17/	RLA File :03/94/040/00669/AM17/	Lic.No/Date:0310808694 25.10.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 06.01.2017. The case is re-listed for 08.03.2017.				

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Case No.:31/14/83-ALC1/2016	Party Name:DEEP POLYMERS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00875/AM17/	RLA File :08/24/040/00295/AM17/	Lic.No/Date:0810138960 25.10.2016	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Item of Export	Qty.	Item of Import	Qty.
Filler Master Batch (containing 73%+- 1% Calcium Carbonate)	1000000 Kg	LLDPE Granules	257500 Kg
		Calcium Carbonate	751900 Kg
		Wax	20600 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:64/13/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00776/AM17/	RLA File :05/23/040/00347/AM17/	Lic.No/Date:0510400283 26.10.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 05.01.2017. The case is re-listed for 08.03.2017.				

52	Case No.:65/13/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00777/AM17/	RLA File :05/23/040/00352/AM17/	Lic.No/Date:0510400282 26.10.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				

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 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	Case No.:99/13/83-ALC1/2016	Party Name:MAXTECH INDUSTRIES LLP.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00811/AM17/	RLA File :03/95/040/00584/AM17/	Lic.No/Date:0310808814 27.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/33/2017-TSW dated 19.01.2017, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.:118/13/83-ALC1/2016	Party Name:GRINDWELL NORTON LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00830/AM17/	RLA File :03/94/040/01105/AM16/	Lic.No/Date:0310808841 27.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:43/13/83-ALC1/2016	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00755/AM17/	RLA File :05/23/040/00357/AM17/	Lic.No/Date:0510400324 28.10.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 05.01.2017. The case is re-listed for 08.03.2017.			

56	Case No.:15/14/83-ALC1/2016	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00859/AM17/	RLA File :05/23/040/00333/AM17/	Lic.No/Date:0510400315 28.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm with condition firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			


 ज्योति बघातगार / Jyoti Bhatnagar
 निदेशक, बाहरी व्यापार
 Director General of Foreign Trade
 निदेशक, बाहरी व्यापार, वित्त विभाग
 DGFT, New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/14/83-ALC1/2016	Party Name:MAHALAXMI POLYPACK PVT.LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00862/AM17/	RLA File :05/24/040/00379/AM17/	Lic.No/Date:0510400348 02.11.2016	Defer Date:

57 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/14/83- ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Approved								
HQ File :01/83/050/00866/AM17/	RLA File :05/24/040/00369/AM17/	Lic.No/Date:0510400347 02.11.2016	Defer Date:								
58 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- <table border="1"> <thead> <tr> <th>Item of Export</th> <th>Qty.</th> <th>Item of Import</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Chlorinated Paraffin Chlorine Content 52%</td> <td>62400 Kg</td> <td>Heavy Normal Paraffin</td> <td>30551 Kg</td> </tr> </tbody> </table> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				Item of Export	Qty.	Item of Import	Qty.	Chlorinated Paraffin Chlorine Content 52%	62400 Kg	Heavy Normal Paraffin	30551 Kg
Item of Export	Qty.	Item of Import	Qty.								
Chlorinated Paraffin Chlorine Content 52%	62400 Kg	Heavy Normal Paraffin	30551 Kg								

Case No.:2/14/83-ALC1/2016	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00846/AM17/	RLA File :05/24/040/00383/AM17/	Lic.No/Date:0510400379 07.11.2016	Defer Date:

59 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	Case No.:111/13/83-ALC1/2016	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00823/AM17/	RLA File :03/95/040/00482/AM17/	Lic.No/Date:0310809047 08.11.2016	Defer Date:


 Anand Kumar ANAND KUMAR
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:16/14/83-ALC1/2016	Party Name: AVERY DENNISON INDIA PVT LTD	Meet No/Date: 14/83-ALC1/2016 01.02.2017	Status: Case Approved
	HQ File :01/83/050/00860/AM17/	RLA File :05/23/040/00366/AM17/	Lic.No/Date: 0510400393 09.11.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.7/10/2016-TSW dated 03.10.2016 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:17/14/83-ALC1/2016	Party Name: AVERY DENNISON INDIA PVT LTD	Meet No/Date: 14/83-ALC1/2016 01.02.2017	Status: Case Deferred
	HQ File :01/83/050/00861/AM17/	RLA File :05/23/040/00369/AM17/	Lic.No/Date: 0510400394 09.11.2016	Defer Date: 08.03.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.02.2017. The case is re-listed for 08.03.2017.			

63	Case No.:36/14/83-ALC1/2016	Party Name: GIRDHARS INTERNATIONAL	Meet No/Date: 14/83-ALC1/2016 01.02.2017	Status: Case Approved
	HQ File :01/83/050/00880/AM17/	RLA File :05/23/040/00374/AM17/	Lic.No/Date: 0510400392 09.11.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:8/14/83-ALC1/2016	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 14/83-ALC1/2016 01.02.2017	Status: Case Approved
	HQ File :01/83/050/00852/AM17/	RLA File :03/95/040/00019/AM17/	Lic.No/Date: 0310809086 10.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/14/83-ALC1/2016	Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00845/AM17/	RLA File :03/95/040/00636/AM17/	Lic.No/Date:0310809273 23.11.2016	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
Mixed Glycol (MEG/DEG) Min.99% purity	500 MT	Crude Glycol (MEG/DEG content 60%+/-5%)	850 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:55/14/83-ALC1/2016	Party Name:UPL LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00899/AM17/	RLA File :03/95/040/00568/AM17/	Lic.No/Date:0310809300 24.11.2016	Defer Date:

67 Decision : The Committee considered the case as per Agenda and took the following decision.
Firm will submit Central excise Certified consumption data to the RA at the time of redemption.
RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	Case No.:23/14/83-ALC1/2016	Party Name:AGNI CARBONS	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00867/AM17/	RLA File :05/23/040/00392/AM17/	Lic.No/Date:0510400482 25.11.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.:54/14/83-ALC1/2016	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00898/AM17/	RLA File :03/95/040/00634/AM17/	Lic.No/Date:0310809317 25.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	Case No.:42/14/83-ALC1/2016	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00886/AM17/	RLA File :08/24/040/00311/AM17/	Lic.No/Date:0810139095 28.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:9/14/83-ALC1/2016	Party Name:PI INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00853/AM17/	RLA File :13/24/040/00032/AM17/	Lic.No/Date:1310048463 29.11.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and decided to ratify the following norms as per Central Excise Production and Consumption Data duly certify by the Central Excise & Customs. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:38/14/83-ALC1/2016	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00882/AM17/	RLA File :05/23/040/00382/AM17/	Lic.No/Date:0510400513 29.11.2016	Defer Date:

[Signature]
 Jyoti K. SHARMA
 Joint DGFT
 Directorate General of Foreign Trade
 New Delhi

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73	Case No.:56/14/83-ALC1/2016	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00900/AM17/	RLA File :03/95/040/00657/AM17/	Lic.No/Date:0310809393 29.11.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 15.02.2017. The case is re-listed for 08.03.2017.				

74	Case No.:21/14/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00865/AM17/	RLA File :05/23/040/00406/AM17/	Lic.No/Date:0510400547 30.11.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

75	Case No.:57/14/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00901/AM17/	RLA File :03/95/040/00694/AM17/	Lic.No/Date:0310809478 01.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

76	Case No.:59/14/83-ALC1/2016	Party Name:UPL LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00903/AM17/	RLA File :03/95/040/00122/AM17/	Lic.No/Date:0310809514 01.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for				

[Signature]
 श्री. अरवि कुमार शर्मा
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	Case No.:65/14/83-ALC1/2016	Party Name:LUK PLASTCON LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00909/AM17/	RLA File :50/24/040/00002/AM17/	Lic.No/Date:5010002310 01.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:7/14/83-ALC1/2016	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00851/AM17/	RLA File :04/24/040/00147/AM17/	Lic.No/Date:0410162534 02.12.2016	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Item of Export	Qty.	Item of Import	Qty.
Mixed Glycol (MEG/DEG) Mim.99% purity	500 MT	Crude Glycol (MEG/DEG content 60%+/-5%)	850 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:24/14/83-ALC1/2016	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00868/AM17/	RLA File :08/24/040/00291/AM17/	Lic.No/Date:0810139201 02.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:27/14/83-ALC1/2016	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00871/AM17/	RLA File :04/24/040/00155/AM17/	Lic.No/Date:0410162535 02.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			

[Signature]
 श्री श्रीमती एम. सुभाषा
 संयुक्त सचिव/राज्य डीडी
 सचिव, वस्तु एवं सेवा कर
 Directorate General of Foreign Trade
 प्रभार, विदेशी व्यापार, वस्तु एवं सेवा कर
 नई दिल्ली / New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

818283


 ज्योती चव्हाण / JYOTI CHAVHAN
 जंयुका वरिष्ठ निदेशक / Joint DGFT
 निदेशक, बाजार एवं निर्यात
 Director General of Foreign Trade
 वरिष्ठ निदेशक / Dygt. of Commerce
 नई दिल्ली / New Delhi

NORMS COMMITTEE.

Case No.:25/14/83-ALC1/2016	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00869/AM17/	RLA File :05/23/040/00414/AM17/	Lic.No/Date:0510400609 06.12.2016	Defer Date:

84 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div vide their U.O. No.14010/133/2011-CH-II dated 04.03.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:28/14/83-ALC1/2016	Party Name:CHHENNA CORPORATION	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00872/AM17/	RLA File :05/23/040/00419/AM17/	Lic.No/Date:0510400628 06.12.2016	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Item of Export	Qty.	Item of Import	Qty.
ECG Paper, GSM: 58GSM	24000 Sq. Meter	Thermal Paper, 58GSM	25200 Sq. Meter
ECG Paper, GSM: 80	150900 Sq. Meter	Thermal Paper, GSM:80	158445 Sq. Meter
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:30/14/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00874/AM17/	RLA File :05/24/040/00430/AM17/	Lic.No/Date:0510400620 06.12.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 20.02.2017. The case is re-listed for 08.03.2017.			

87	Case No.:72/14/83- ALC1/2016	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00916/AM17/	RLA File :03/94/040/00747/AM17/	Lic.No/Date:0310809636 06.12.2016	Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 20.02.2017 issued by DGFT. The case is re-listed for 08.03.2017.				


 श्रीमती ज्योती भाट / Jyoti Bhat
 संयुक्त महाविद्यालय / Joint DGFT
 विदेशी व्यापार प्रशासित्व विभाग
 Directorate General of Foreign Trade
 प्रशासित्व विभाग / Dept. of Commerce
 नई दिल्ली / New Delhi

88	Case No.:58/14/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00902/AM17/	RLA File :03/95/040/00701/AM17/	Lic.No/Date:0310809655 07.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:60/14/83-ALC1/2016	Party Name:VICTORY CHEMICALS	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00904/AM17/	RLA File :03/95/040/00491/AM17/	Lic.No/Date:0310809656 07.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.:63/14/83-ALC1/2016	Party Name:CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00907/AM17/	RLA File :03/94/040/00798/AM17/	Lic.No/Date:0310809640 07.12.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 01.02.2017. The case is re-listed for 08.03.2017.			

91	Case No.:64/14/83-ALC1/2016	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00908/AM17/	RLA File :05/23/040/00371/AM17/	Lic.No/Date:0510400678 08.12.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 06.02.2017. The case is re-listed for 08.03.2017.			

92	Case No.:26/14/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00870/AM17/	RLA File :08/24/040/00018/AM17/	Lic.No/Date:0810139253 09.12.2016	Defer Date:


 Anurag K. SAXENA
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	Case No.:52/14/83-ALC1/2016	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00896/AM17/	RLA File :03/95/040/00705/AM17/	Lic.No/Date:0310809719 09.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

94	Case No.:69/14/83-ALC1/2016	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00913/AM17/	RLA File :02/24/040/00166/AM17/	Lic.No/Date:0210207193 09.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

95	Case No.:39/14/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00883/AM17/	RLA File :08/24/040/00454/AM16/	Lic.No/Date:0810139272 13.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

96	Case No.:43/14/83-	Party Name:MATANGI	Meet No/Date:14/83-	Status:Case
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 संजय कुमार गुप्ता/SENJAY GUPTA
 जंजुल मंत्रालय/Joint DGFT
 निदेश कार्यालय/निदेशांक
 Directorate General of Foreign Trade
 प्रमुख निदेश/Chief of Commerce
 नई दिल्ली/New Delhi

ALC1/2016	INDUSTRIES LLP	ALC1/2016 01.02.2017	Approved
HQ F: :01/83/050/00887/AM17/	RLA File :08/24/040/00472/AM16/	Lic.No/Date:0810139273 13.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:32/14/83- ALC1/2016	Party Name:BEE CHEMS	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00876/AM17/	RLA File :06/24/040/00027/AM17/	Lic.No/Date:0610038501 14.12.2016	Defer Date:
97	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:45/14/83- ALC1/2016	Party Name:DEE DEE LABEL	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00889/AM17/	RLA File :03/94/040/00842/AM17/	Lic.No/Date:0310809821 14.12.2016	Defer Date:
98	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:48/14/83- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Deferred
99	HQ File :01/83/050/00892/AM17/	RLA File :03/94/040/00823/AM17/	Lic.No/Date:0310809809 14.12.2016 Defer Date:08.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 06.02.2017. The case is re-listed for 08.03.2017.			

100	Case No.:10/14/83-	Party Name:STERLING	Meet No/Date:14/83-	Status:Case
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 J. V. SRINIVAS
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

ALC1/2016	AUXILIARIES PVT LTD	ALC1/2016 01.02.2017	Approved
HQ File :01/83/050/00854/AM17/	RLA File :03/95/040/00675/AM17/	Lic.No/Date:0310809915 15.12.2016	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision.
Firm will submit Central excise Certified consumption data to the RA at the time of redemption.
RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/14/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00855/AM17/	RLA File :03/95/040/00723/AM17/	Lic.No/Date:0310809873 15.12.2016	Defer Date:

101 Decision : The Committee considered the case as per Agenda and took the following decision.
Firm will submit Central excise Certified consumption data to the RA at the time of redemption.
RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:40/14/83- ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:14/83- ALC1/2016 01.02.2017	Status:Case Approved
HQ File :01/83/050/00884/AM17/	RLA File :08/24/040/00458/AM16/	Lic.No/Date:0810139294 15.12.2016	Defer Date:
102	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

103	Case No.:46/14/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00890/AM17/	RLA File :03/94/040/00853/AM17/	Lic.No/Date:0310809855 15.12.2016	Defer Date:08.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 06.02.2017. The case is re-listed for 08.03.2017.			

Arshi
श्रीमान श्री अरवि कुमार गुप्ता ARUN GUPTASTAVA
संयुक्त प्रशासितरण/Joint DGFT
विदेश व्यापार प्रशासितरण
Directorates General of Foreign Trade
एन सी डी डी/Export/Chargé of Commerce
नई दिल्ली/New Delhi

104	Case No.:61/14/83-ALC1/2016	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Deferred
	HQ File :01/83/050/00905/AM17/	RLA File :03/94/040/00813/AM17/	Lic.No/Date:0310809849 15.12.2016	Defer Date:08.03.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 06.02.2017. The case is re-listed for 08.03.2017.				

105	Case No.:62/14/83-ALC1/2016	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00906/AM17/	RLA File :03/94/040/00814/AM17/	Lic.No/Date:0310809850 15.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

106	Case No.:44/14/83-ALC1/2016	Party Name:CLARIANT CHEMICALS [INDIA] LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00888/AM17/	RLA File :03/94/040/00857/AM17/	Lic.No/Date:0310809925 16.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

107	Case No.:47/14/83-ALC1/2016	Party Name:CLARIANT CHEMICALS [INDIA] LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00891/AM17/	RLA File :03/94/040/00856/AM17/	Lic.No/Date:0310809924 16.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				


 Jyoti S. Patil
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

108	Case No.:68/14/83-ALC1/2016	Party Name:LUK PLASTCON LIMITED	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00912/AM17/	RLA File :50/24/040/00008/AM17/	Lic.No/Date:5010002319 28.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
109	Case No.:5/14/83-ALC1/2016	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00849/AM17/	RLA File :05/23/040/00461/AM17/	Lic.No/Date:0510401149 05.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div vide their U.O. No.14010/9/2012-CH-II dated 24.04.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
110	Case No.:14/14/83-ALC1/2016	Party Name:ACMECHEM LTD.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00858/AM17/	RLA File :02/24/040/00185/AM17/	Lic.No/Date:0210207244 11.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
111	Case No.:71/14/83-ALC1/2016	Party Name:CANBERRA CHEMICALS.	Meet No/Date:14/83-ALC1/2016 01.02.2017	Status:Case Approved
	HQ File :01/83/050/00915/AM17/	RLA File :34/24/040/00292/AM17/	Lic.No/Date:3410042844 16.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			


 श्री. अनिल कुमार
 Director, Foreign Trade
 Directorate General of Foreign Trade
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:21.02.2017
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade


क. क. मुशाहरी
Asst. Director General of Foreign Trade
Ministry of Commerce
New Delhi



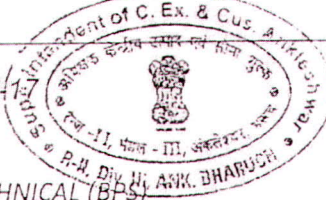
Office of the Superintendent, Central Excise, Range-II, Div-III, Ankleshwar
कार्यालय अधीक्षक, केन्द्रीय उत्पाद शुल्क, रेंज-२, मंडल-३, अंकलेश्वर,
Plot No. C/4/9, 3rd Floor, Central Excise Building, GIDC, Ankleshwar-393002
प्लॉट नं. सी/४/९, तीसरा माला, रोशन सिनेमा के पीछे, स्टेशन रोड, अंकलेश्वर.

Phone No. 02646-225046

By Speed Post.

F. No. R-II/D-III/Misc-Certificate/2016-

Date: 18.01.2017



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m-221

PRODUCT :- BISPYRIBAC SODIUM TECHNICAL (BPS)

Year	Total production	Quantity of different Items Consumed		Quantity Consumed/unit production (In Kgs)
2016-17	4851.00	2,6-Dihydroxybenzoic acid	2702.01	0.557
		4,6-Dimethoxy-2-methylsulfonylpyrimidine	8479.55	1.748
		Tetrahydrofuran	19248.77	3.968
		Sodium hydride (60%)	2192.65	0.452
		Benzyl triethyl ammonium chloride	266.81	0.055
		Methyl Iso Butyl Ketone	2731.11	0.563
		Caustic Soda Flakes	4089.39	0.843
		Sulfuric acid	1241.86	0.256
		Caustic lye	878.03	0.181
		Sodium sulphite	140.68	0.029
		Methanol	16799.01	3.463

The above consumption ratio based on preceding years as the product is being started to manufacture since last year i.e. 2016-17 supplied by the assessee based on their SAP report/record duly certified by the Chartered Accountant (Copy Enclosed). Certified that the above ratio may be considered for fixation of input-output ratio of the product as deemed fit which is based on CA report. This is with reference to your letter F.No.01/83/50/316/AM17/DES-IV/-53 dated 22.11.2016 addressed to M/s PI Industries Limited issued by Shri K.K. Mushahary, Foreign Trade Development Officer, New Delhi.

Encl: As above.

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Yours faithfully,

Superintendent,
Central Excise & Customs,
Range-II, Div-III, Bharuch.
Central Excise & Customs
Range-II, Div-III, Ankleshwar.

Copy to: The Assistant Commissioner, Central Excise & Customs, Division-III, Bharuch with reference to his letter dated 23.12.2016 for information and necessary action if any at his hand.

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F. No. 7/64/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Representative

Subject : Advance authorization for the export of Black Glass Fabric – TEJDO NEGRO - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/647/AM-17 /DES-IV/168 Dated 28.10.2016

Advance Authorization No. ~~0810807008~~ dated ~~14-08-2016~~

0310798761 dt. 09.09.2015

In this case the firm has claimed 18% wastage for Glass Filament Yarn, 10% wastage for finishing agent and 10% for polyester schaeetti Fix. In the past, they had submitted net import content in export product and production consumption data duly certified by Chartered Accountant.

Based on manufacturing process and data provided for the current export, 10% wastage was allowed for Glass Filament Yarn, 8% wastage for item no. 2 and 5.35% for item no.3. Accordingly following norms are recommended in this case also:

Export Product: Black Glass Fabric - TEJDO NEGRO

Quantity: 1.00 KG

Import Items:

Item Description	Quantity Recommended
Glass Filament Yarn	0.8415 kg
Finishing agent and dye	0.06424 Kg
Polyester Schaetti fix 386F	0.179092 Kg

DGFT (NC-IV)

NLQ
(NAND LAL)
Consultant
19-12-2016

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m-223

F. No. 7/49/2015-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

03/08/2014 dt. 10.02.16
Repeat basis

Subject : Advance authorization No. 0310789946 dated 07-10-2014 for the export of Open Mesh Fabric of Glass Fibre - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/843/AM-15/DES-IV

In this case the firm has claimed wastage of nearly 3 % of raw materials. They have enclosed manufacturing process and chartered Accountant certificate but wastage appears to be on higher side. Recently in case of export of **Glass Fibre Geogrid** (a similar product) of M/s Tech Fab (India) Industries Ltd., 10% wastage was allowed, accordingly in this case also 10% wastage may be allowed and following norms are recommended on repeat basis :-

Export Item: Open Mesh Fabric of Glass Fibre

Quantity: 1 Kg

Import Items:

S.No.	Item Description	Qty. Recommended
1	Glass Filament Yarn	0.340 Kg
2	Roving (glass)	0.439 Kg
3	Acrylic acid Resin for fibre glass Mesh Coating	0.176 Kg
4	Ethylene Vinyl Acetate Copolymer	0.147 Kg

NLQ
(NAND LAL)
Consultant
25-05-2015

DGFT/NC

No. 7/49/15-TSW dt. 26/5/15

Agg- Agg- Agg-

14 / M / 225

No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of **Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin etc.]** - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/243/AM-17/DES-4

Advance Authorization No. 0310801494

Dt. 1-01-2016

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years and in the past same norms were approved. Based on this, the following norms are recommended:-

Export Item:1) Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin]
Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink.(30%+/-2% Pigment and 36%+/-2%Solid Resin)	0.59
2	1b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54%+/-2%)	0.26
3	1c. Polyethylene Wax compound.	0.05
4	1d. Coxi-Oxiretarder	0.01
5	1e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.01
6	1f. Lithospere 700S CS (kaolin Clay)	0.01
7	1g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
8	1h. Heavy Mineral Oil	0.05
9	1i. Packing material :Plastic Cartridge of 2 kgs Capacity	As per packing Policy
10	1j. Packing material :Plastic Pistons for Cartridge	

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Export Item:2) Magenta Offset Ink with Drier [18% +/- 3% Pigment & 36% +/- 3% Solid resin]

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
11	2a. Pigment Flushes Magenta Dispersed In Non Aqueous Media) For Printing Ink.(27%+/-2% Pigment And 35%+/-2% Solid Resin)	0.61
12	2b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%	0.24
13	2c. Polyethylene Wax compound	0.05
14	2d. Coxi-Oxiretarder	0.01
15	2e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.02
16	2f. Lithosperser 700S CS (Kaolin Clay)	0.01
17	2g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexanoate & 37.3 % Magnesium Ethylhexanoate in Vegetable Ester)	0.02
18	2h. Heavy Mineral Oil	0.05
19	2i. Packing material :Plastic Cartridge of 2 kgs Capacity	As per packing Policy
20	2j. Packing material :Plastic Pistons for Cartridge	

Export Item:3) Yellow Offset Ink with Drier [16 % +/- 3% Pigment & 38% +/- 3% Solid Resin]

Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
21	3a. Pigment Flushes Yellow Dispersed In Non Aqueous Media) For Printing Ink.(23%+/-2% Pigment And 40%+/-2%Solid Resin)	0.62
22	3b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%	0.2
23	3c. Polyethylene Wax compound	0.05
24	3d. Coxi-Oxiretarder	0.01
25	3e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.02
26	3f. Heavy Mineral Oil	0.07
27	3g. Lithosperser 700S CS (Kaolin Clay)	0.01

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28	3h. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
29	3i. Pumpable Orange Flush(pigment content 34 % and solid content 36 % resin contents)	0.01
30	3j. Packing material :Plastic Cartridge of 2 kgs Capacity	As per packing Policy
31	3k. Packing material :Plastic Pistons for Cartridge	

Export Item:4) Black Offset Ink with Drier (Pigment content 21% +/-3% and Solid Resin 36 % +/-3%)

Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
32	4a. Carbon Black	0.19
33	4b. Alkali Blue Flush (Pigment Content 40%+/-2% AND Solid Resin 40%+/-2%)	0.05
34	4c. Polyethylene Wax compound.	0.05
35	4d. Varnishes (Oil soluble phenolic resin based varnish (high viscosity) solid resin content 54%+/-2%.	0.35
36	4e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.02
37	4f. Heavy Mineral Oil.	0.1
38	4g. Varnishes (Oil soluble phenolic resin based varnish (Low viscosity) solid resin content 53%+/-2%.	0.16
39	4h.Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
40	4i. Lithosperse 700S CS (Kaolin Clay)	0.01
41	4j. Coxi-Oxiretarder	0.02
42	4k. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100%	0.05
43	4l.Packing material :Plastic Cartridge of 2 kgs Capacity	As per packing Policy
44	4m. Packing material :Plastic Pistons for Cartridge	

DGFT(NC)

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(Nand Lal)
Consultant
30-08-2016

14/ M-231

No.7/10/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Advance Licence authorization no. **0510399553** dated 24-08-2016 for the export of Self Adhesive paper ... - M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT File. No.01/83/050/690/AM-17/DES-IV/209 Dated 8.12.2016

The case has been examined and in the past items of Export was approved by NC allowing base and other papers but in this case they have changed the adhesive type, accordingly following norm is recommended:

Export product:

S.No.	Description of Item	Quantity
1	Self Adhesive Paper 155 GSM +/-10%	1 Sq.Meter
2	Self Adhesive Paper 118 GSM +/-10%	1 Sq.Meter
Import product		
	For Self Adhesive Paper 155 GSM +/-10%	
1	Relevant Coated Paper 78 GSM +/-10%	1.04 Sq.Meter / sq mt. content in export product
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq.Meter/ sq mt. content in export product
3	Solprene Butadiene Styrene polymer	0.0034548 Kg
4	Sylvalite – Rosin Ester Gums	0.0060968 Kg
5	Quintac Styrene Isoprene Copolymer	0.0026419 Kg
6	Regalite – Hydrocarbon Resin	0.0017275 Kg
	For Self Adhesive Paper 118 GSM +/-10%	
1	Relevant BOPP Film 42 GSM +/-10%	0.042 Kg/ Kg content in export product (1.04 Kg/ Kg content in export product)
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq.Meter/ sq mt. content in export product
3	Solprene Butadiene Styrene polymer	0.0035595 Kg
4	Sylvalite – Rosin Ester	0.0062815 Kg
5	Quintac Styrene Isoprene Copolymer	0.002722 Kg
6	Regalite – Hydrocarbon Resin	0.00178 Kg

DGFT(NC)

Agd

(Nand Lal)
Consultant
07-02-2017

23.
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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M-233

Repeat basis

Subject: Advance Authorization application from M/s. Roha Dye Chem Industries Pvt. Ltd. for the import of raw material against the export of Tartrazine (C.I.No. 19140) (dye content 87%)

(Advance Authorization No. 0310787887 dated 11.8.2014) - 4/240 L →
(Advance Authorization No. 0310790583 dated 29.10.2014) - 4/320
(Advance Authorization No. 0310790578 dated 29.10.2014) - 4/319
(Advance Authorization No. 0310740773 dated 9.7.2013) - 4/35

Ref: U.O. No. 01/83/50/834/AM15/DES-IV/36 dated 10.4.2015, U.O. No. 1/83/50/614/AM-15/ DES-IV/992 dated 19.3.201, U.O. No. 1/83/50/835/AM-15/ DES-IV/97 dated 5.5.2015, U.O. No. 1/83/50/327/AM-14/ DES-IV/972 dated 13.3.2015

M/s. Roha Dye Chem Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of Tartrazine (c.i.No. 19140) (dye content 87%)

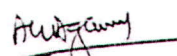
The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

A.A. No. - 0310723987 dt. 13.02.2013 ✓

1. Item of Export	Qty.	Item of Import	Qty
Tartrazine (C.I.No. 19140) (Dye content 87%)	1 kg	1. Dimethyl Acetal Succinate	0.560 kg
		2. Sulphanilic Acid	0.921 kg
		3. Sodium Nitrite	0.400 kg
		4. Caustic Soda	0.360 kg
		5. Soda Ash	0.570 kg

This issues with the approval of competent authority.




(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Ram Sagar Panjiyar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/134/2011-CH-II dated 15.6.2015



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File No.7/211/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Photo Ltd.

Ref : DGFT UO. No.01/83/050/877/ AM-17 / DES-IV
Advance Authorization No. : 0510392293 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/879/ AM-17 / DES-IV
Advance Authorization No. : 0510392294 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/878/ AM-17 / DES-IV
Advance Authorization No. : 0510393165 dated 11-2-2015

The case has been examined and in the past norms were approved based on production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms:-

Export Item :Rolls of Photographic Color Paper
Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt

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File No.7/211/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Photo Ltd.

Ref : DGFT UO. No.01/83/050/877/ AM-17 / DES-IV
Advance Authorization No. : 0510392293 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/879/ AM-17 / DES-IV
Advance Authorization No. : 0510392294 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/878/ AM-17 / DES-IV
Advance Authorization No. : 0510393165 dated 11-2-2015

The case has been examined and in the past norms were approved based on production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms:-

Export Item :Rolls of Photographic Color Paper
Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt

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(NAND LAL)
DIPP

DGFT (NC-IV)

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File No.7/211/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Photo Ltd.

Ref : DGFT UO. No.01/83/050/877/ AM-17 / DES-IV
Advance Authorization No. : 0510392293 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/879/ AM-17 / DES-IV
Advance Authorization No. : 0510392294 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/878/ AM-17 / DES-IV
Advance Authorization No. : 0510393165 dated 11-2-2015

The case has been examined and in the past norms were approved based on production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms:-

Export Item :Rolls of Photographic Color Paper
Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt

DGFT (NC-IV)

Agree

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No.7/421/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s Ambition Mica Ltd.

Ref: DGFT U.O. No. 01/83/50/657/AM-17/DES-IV/214 Dated 8.12.2016.

Ad. Auth. No.0810137952 Dated- 19-05-2016

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper 1.6 mm to 2.2 mm Total Qty. 73824.64 Sq.Mt	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg
2.	Base Paper	0.214 kg
3.	Barrier Paper	0.172 kg
4.	Tissue Paper	0.027 kg
5.	Phenol	3.52 kg
6.	Melamine	0.362 kg
7.	Methanol	3.85 kg

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 20 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
4. Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

DGFT(NC)

(NAND LAL)
Consultant
07.02.2017

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Representative

Subject: Advance Authorization application from M/s. U.V. Resins P. Ltd. Ltd. for the import of raw material against the export of BONDING GLUE UVA 0700

(Advance Authorization No. ~~5610004554~~ dated 27.2.2015. ~~5610004533~~ dated 9.02.15. dated ~~561004537~~ 09.02.15)

Ref: U.O. No. 01/83/50/265. 211.209/AM16/DES-4/455 dated 05.08.2015

M/s. U.V. Resins P. Ltd. have submitted present application for the import of raw material against the export of BONDING GLUE UVA 0700

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

A.A. No. 5610004925 dt. 09.06.2016

1. Item of Export	Qty.	Item of Import	Qty
BONDING GLUE UVA 0700	1 kg.	1. PHENYL GLYCIDYL ETHER	0.0729 kg.
		2.EPOXY RESIN	0.0727 kg.
		3. ACRYLIC ACID	0.3666 kg
		4. MONO METHYL ETHER OF HYDROQUINONE	0.0053 kg
		5. ZIRCONIUM OCTATE	0.0068 kg
		6. NITROBENZENE	0.00050 kg
		7. CYCLOHEXANE	0.0561 kg
		8. METHANESULFONIC ACID	0.0078 kg
		9. TRIMETHYLOLPROPANE	0.4313 kg
		10.PHOTOINITIATOR 184(1-HYDROXY CYCLOHEXYL PHENYL KETONE)	0.0300Kg
		11. PHOTOINITIATOR 1173 (2- HYDROXY-2-METHYL-1-PHENYL-1-PROPANONE)	0.0805 Kg
		12. BP (BENZOPHENONE)	0.0200 Kg
		13. TPO [DIPHENYL (2,4,6- TRIMETHYL BENZOYL PHOSPHINE OXIDE)]	0.0050 Kg
		14. 501 W ADDITIVE/ TEGO WET 270	0.0020 Kg

This issues with the approval of competent authority

(Signature)
15/12/15
(A.K. AGARWAL)
Addl. Industrial Advisor
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/48/2015 -CH-II dated 15.12.2015

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Office of the Superintendent, Central Excise, Range-II, Div-III, Ankleshwar
कार्यालय अधीक्षक, केन्द्रीय उत्पाद शुल्क, रेंज-२, मंडल-३, अंकलेश्वर,
Plot No. C/4/9, 3rd Floor, Central Excise Building, GIDC, Ankleshwar-393002
प्लॉट नं. सी/४/९, तीसरा माला, रोशन सिनेमा के पीछे, स्टेशन रोड, अंकलेश्वर.

Phone No. 02646-225046

By Speed Post.

F. No. R-II/D-III/Misc-Certificate/2016-

Date: 18.01.2017

PRODUCT :- BISPYRIBAC SODIUM TECHNICAL (BPS)

Year	Total production	Quantity of different Items Consumed		Quantity Consumed/unit production (In Kgs)
2016-17	4851.00	2,6-Dihydroxybenzoic acid	2702.01	0.557
		4,6-Dimethoxy-2-methylsulfonylpyrimidine	8479.55	1.748
		Tetrahydrofuran	19248.77	3.968
		Sodium hydride (60%)	2192.65	0.452
		Benzyl triethyl ammonium chloride	266.81	0.055
		Methyl Iso Butyl Ketone	2731.11	0.563
		Caustic Soda Flakes	4089.39	0.843
		Sulfuric acid	1241.86	0.256
		Caustic lye	878.03	0.181
		Sodium sulphite	140.68	0.029
		Methanol	16799.01	3.463

The above consumption ratio based on preceding years as the product is being started to manufacture since last year i.e. 2016-17 supplied by the assessee based on their SAP report/record duly certified by the Chartered Accountant (Copy Enclosed). Certified that the above ratio may be considered for fixation of input-output ratio of the product as deemed fit which is based on CA report. This is with reference to your letter F.No.01/83/50/316/AM17/DES-IV/-53 dated 22.11.2016 addressed to M/s PI Industries Limited issued by Shri K.K. Mushahary, Foreign Trade Development Officer, New Delhi.

Encl: As above.

Yours faithfully,


Superintendent,
Central Excise & Customs,
Range-II, Div-III, Ankleshwar.
Central Excise & Customs
Range-II, Div-III, Ankleshwar.

Copy to: The Assistant Commissioner, Central Excise & Customs, Division-III, Bharuch with reference to his letter dated 23.12.2016 for information and necessary action if any at his hand.

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No.7/17/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Laminated Glass and Multiple Walled Insulation Glass - M/s GSC Glass Ltd.

Ref : DGFT UO. No.01/83/050/778/AM-17/DES-IV/231 Dated 5.1.2017
Advance Authorization No.0510399765 dated 19-09-2016

Taking cue from SION A 1060 and SION A 2091, the following norms are recommended:-

Export Item 1:

Item Description	Quantity
32.28 mm Laminated Glass with 15 mm Clear Toughened Glass +2.28 mm Clear PVB Film + 15 mm Clear Toughened Glass (the export item shall contain 41.68 Sqm of 15 mm Clear Float Glass & 125.04 Sqm of 0.38 mm Clear PVB Film)	20.840 sq mt

Import Items:

Sl. No. of appl.	Item Description	Quantity recommended
1	15 mm Clear Float Glass	50.016 sq mt
2	0.38 mm PVB Interlayer Film Clear	137.544 sq mt

Export Item 2:

Item Description	Quantity
17.52 mm Laminated Glass with 8 mm Clear Toughened Glass +1.14 mm Clear PVB +0.38 mm Milky PVB + 8 mm Clear Toughened Glass (the export item shall contain 554.98 Sqm of 8 mm Clear Float Glass, 832.47 Sqm of 0.38 mm Clear PVB Film & 277.49 sqm of 0.38 mm Milky PVB Film)	277.490 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
2	0.38 mm PVB Interlayer Film Clear	915.717 sq mt
3	8 mm clear Float Glass	665.976 sq mt
4	Interlayer Film- Milky	305.239 sq mt

Export Item 3:

Item Description	Quantity
24 mm Multiple Walled Insulation Glass (DGU) with 6 mm Magnetron Coated Glass + 12 mm Air Gap + 6 mm Clear Toughened Glass (the export item shall contain 35.51 Sqm of 6 mm Reflective Float Glass, 35.51 Sqm of 6 mm Clear Float Glass and 117.18 Mtr of 11.50 mm Aluminum Spacer)	35.510 sq mt

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Import Items:

Sl. No.	Item Description	Quantity recommended
5	6 mm Reflective Float Glass	36.575 sq mt
6	6 mm Clear Float Glass	38.351 sq mt
7	11.50 mm Aluminum Spacer	Net + 2% or applied quantity whichever is less.

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Consultant
31-1-2017

DGFT (NC-IV)

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No.7/114/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Reflective Toughened Glass.... -
M/s GSC Glass Ltd.

Ref : DGFT UO. No.01/83/050/779/AM-17/DES-IV Dated 30.11.2016

Advance Authorization No.0510399971 dated 3-10-2016

The case has been examined and the following norms are recommended based on last approval on repeat basis:-

Export Item :

Item Description	Quantity
24mm DGU Glass : 6 mm Reflective Toughened Glass + 12 mm Air Gap + 6mm Clear Toughened Glass (The export product shall contain 525 sq mt of 6 mm Reflective Float Glass, 525 sq mt of 6mm Clear Float Glass and 1732.50 mtr of 11.50 mm Aluminum Spacer)	525 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
1	6 mm Reflective Float Glass	1.08 sq mt/sq mt content in export product
2	6 mm Clear Float Glass	1.08 sq mt/sq mt content in export product
3	11.50 mm Aluminium Spacer	1.02 meter/ meter content in export product

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(NAND LAL)
Consultant
1-02-2017

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F. No. 7/14/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Open Mesh of Glass Fibre - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/817/AM-17 /DES-IV/233 Dated 6.1.2017

Advance Authorization No. 0310808708 dated 25-10-2016

Taking cue from SION K-34, the following norms are recommended :-

Export Product: Open Mesh of Glass Fibre

Quantity: 1.00 KG

Import Items:

Item Description	Quantity Recommended
Glass Filament Yarn	1.05 kg / kg content contain in export
Roving (Glass)	1.05 kg / kg content contain in export
Ethylene Vinyl Acetate Copolymer	0.1Kg/ kg

DGFT (NC-IV)

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(NAND LAL)
Consultant
27-1-2017

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F. No. 7/33/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject :- Advance Authorization No. 0310808814 dt. 27-10-2016 for the export of Filter Bags made from three different fabrics and used for dust separation – M/s Maxtech Industries LLP.

Reference : DGFT F. No. 01/83/50/811/AM-17/DES-IV/244 dated 10.1.2017

The case has been examined and the firm has claimed wastage of 6% for item No. 1- Filter Cloth and 10% wastage for all other items. Based on details / manufacturing process given in the application, 5% wastage is allowed for item no. 1 and 6% for all other imported items. Accordingly following norms are recommended :-

Export item : Filter Bags made from three different fabrics and used for dust separation
Net content : 1) Filter cloth M1332 101.6 CM width : 9,526.500 sq. meter 2) Filter Media (2200 MM x 118 ML) : 190.440 Sq. Meter 3) Filter Cloth MA 301165 CM Width : 203.040 Sq. Meter 4) Tee Thread- Jut- C150 : 79.691 Kilogram 5) PTFE Thread- Jet- C240 : 34.936 Kilogram 6) Fiberglass Ropes 5 MM : 837.000 Meter 7) Fiberglass Ropes 6 MM : 837.000 Meter.

Quantity : 900 Number

Import items

S.No.	Description of item	Quantity
1.	Filer Cloth M1332 101.6 cm	10002.825 Sq. Mt.
2.	Filter media(2200 mm x 118 ml)	201.866 Sq. Mt.
3.	Filter cloth MA 301 165 cm width	215.222 Sq. Mt.
4.	PTFE thread- JUT- C 150	84.472 kg.
5.	PTFE thread- JUT- C 240	37.032 kg.
6.	Fiberglass Ropes 5 mm	887.222 Meter
7.	Fiberglass Ropes 6 mm	887.222 Meter

DGFT (NC-IV)

NAND LAL
Consultant
19-01-2017

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No.7/10/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Repeat basis

Subject: Advance Authorization for the export of Self Adhesive paper
M/s. Avery Dennison (India) Pvt. Ltd. A.A. No. 0510400393 dt. 09.11.16

Ref : DGFT UO. No.04/83/050/047TAM-16/DES-IV

Advance Authorization No.0510392302 dated 05-12-2014

0510399553 dt. 24.08.16

The case has been examined and DIPP recommends the following norms on repeat basis:-

Export product No.1 : Self Adhesive Paper 155 GSM +/-10%
Quantity : 1 Sq.Meter

Import product

S.No.	Description of Item	Quantity recommended
1	Coated Paper 78 GSM +/-10%	1.04 Sq.Meter/ Sq. meter content contain in export product
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq.Meter/ Sq. meter content contain in export product
3	Solprene Butadiene Styrene polymer	0.003454778 Kg
4	Sylvalite Rosin Ester Gums	0.0060968 Kg
5	Quintac Styrene Isoprene Copolymer	0.0026419 Kg
6	Regalite Hydrocarbon Resin	0.0017275 Kg

Export Product No.2 :- Self Adhesive Film 118 GSM +/-10%
Quantity : 1 Sq.Meter

Import product

S.No.	Description of Item	Quantity recommended
1.	BOPP Film 42 GSM +/-10%	1.04 Kg/ KG content contain in export product or
2.	Glassine Base Paper 59 GSM +/-10%	1.05 Sq. Meter/ Sq. meter content contain in export product
3.	Solprene Butadiene Styrene polymer	0.00355947 Kg
4.	Sylvalite Rosin Ester Gums	0.00628159333 Kg
5.	Quintac Styrene Isoprene Copolymer	0.0027194666 Kg
6.	Regalite Hydrocarbon Resin	0.0017798233 Kg

(NAND LAL)
Consultant

03-10-2016

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Repeat basis

Subject: Advance Authorization application from M/s. Intech Pharma Pvt.Ltd. for the import of raw material against the export of Methyl Bromide 98%+2% Chloropicrin.

(Advance Authorization No. 0510391929 dated 11.11.2014) - M

(Advance Authorization No. 0510392409 dated 15.12.2014) - 16/181

(Advance Authorization No. 0510392160 dated 26.11.2014) - 17

M/s. Intech Pharma Pvt. Ltd. have submitted present application for the import of raw material against the export Methyl Bromide 98%+2% Chloropicrin.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

A.A. No. 0510400609 dt. 06.12.2016 ✓

1. Item of Export	Qty.	Item of Import	Qty
Methyl Bromide 98%+2% Chloropicrin packed in cans/cylinders	1 Kg.	1. Liquid Bromine	1.0544 Kg.

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/133 /2011-CH-II dated 03.2016

Agarwal

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Repeat basis

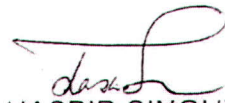
Sub: Application from M/s. Chemico Chemicals Pvt. Ltd. Mumbai for issuance of licence.

M/s. Chemico Chemicals Pvt. Ltd., Mumbai, have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Sodium Antimonate**

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. This Department recommends the following norms for the present licence application.

A.A.No.-0510401149 dt. 05.01.17 ✓

Item of export	Qty.	Item of import	Qty.
Sodium Antimonate	1 kg.	Antimony Concentrate containing 55% to 62% of Antimony content	1.00 kg


(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.,
Deptt. of C&PC U.O.No.14010/9/2012/Ch.II dated 24.4.2012





Office of the Superintendent, Central Excise, Range-II, Div-III, Ankleshwar
कार्यालय अधीक्षक, केन्द्रीय उत्पाद शुल्क, रेंज-२, मंडल-३, अंकलेश्वर,
Plot No. C/4/9, 3rd Floor, Central Excise Building, GIDC, Ankleshwar-393002
प्लॉट नं. सी/४/९, तीसरा माला, रोशन सिनेमा के पीछे, स्टेशन रोड, अंकलेश्वर.

Phone No. 02646-225046

By Speed Post.

F. No. R-II/D-III/Misc-Certificate/2016-17

Date: 18.01.2017



PRODUCT :- BISPYRIBAC SODIUM TECHNICAL (BPS)

Year	Total production	Quantity of different Items Consumed		Quantity Consumed/unit production (In Kgs)
2016-17	4851.00	2,6-Dihydroxybenzoic acid	2702.01	0.557
		4,6-Dimethoxy-2-methylsulfonylpyrimidine	8479.55	1.748
		Tetrahydrofuran	19248.77	3.968
		Sodium hydride (60%)	2192.65	0.452
		Benzyl triethyl ammonium chloride	266.81	0.055
		Methyl Iso Butyl Ketone	2731.11	0.563
		Caustic Soda Flakes	4089.39	0.843
		Sulfuric acid	1241.86	0.256
		Caustic lye	878.03	0.181
		Sodium sulphite	140.68	0.029
		Methanol	16799.01	3.463

The above consumption ratio based on preceding years as the product is being started to manufacture since last year i.e. 2016-17 supplied by the assessee based on their SAP report/record duly certified by the Chartered Accountant (Copy Enclosed). Certified that the above ratio may be considered for fixation of input-output ratio of the product as deemed fit which is based on CA report. This is with reference to your letter F.No.01/83/50/316/AM17/DES-IV/-53 dated 22.11.2016 addressed to M/s PI Industries Limited issued by Shri K.K. Mushahary, Foreign Trade Development Officer, New Delhi.

Encl: As above.

Yours faithfully,

[Handwritten signature]

[Handwritten signature]
Superintendent,
Central Excise & Customs,
Range-II, Div-III, Bharuch.
Central Excise & Customs
Range-II, Div-III, Ankleshwar.

Copy to: The Assistant Commissioner, Central Excise & Customs, Division-III, Bharuch with reference to his letter dated 23.12.2016 for information and necessary action if any at his hand.

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F. No. 7/64/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Repeat basis

Subject : Advance authorization for the export of Black Glass Fabric – TEJDO NEGRO - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/647/AM-17 /DES-IV/168 Dated 28.10.2016

Advance Authorization No. ~~0810807063~~ dated ~~11-08-2016~~

0310798761 dt. 09.09.2015

In this case the firm has claimed 18% wastage for Glass Filament Yarn, 10% wastage for finishing agent and 10% for polyester schaeetti Fix. In the past, they had submitted net import content in export product and production consumption data duly certified by Chartered Accountant.

Based on manufacturing process and data provided for the current export, 10% wastage was allowed for Glass Filament Yarn, 8% wastage for item no. 2 and 5.35% for item no.3. Accordingly following norms are recommended in this case also:

Export Product: Black Glass Fabric- TEJDO NEGRO

Quantity: 1.00 KG

Import Items:

Item Description	Quantity Recommended
Glass Filament Yarn	0.8415 kg
Finishing agent and dye	0.06424 Kg
Polyester Schaetti fix 386F	0.179092 Kg

DGFT (NC-IV)

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19-12-2016

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F. No. 7/49/2015-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Repeat basis

03/08/2014 dt. 10.02.16

Subject : Advance authorization No. 0310789946 dated 07-10-2014 for the export of Open Mesh Fabric of Glass Fibre - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/843/AM-15/DES-IV

In this case the firm has claimed wastage of nearly 3 % of raw materials. They have enclosed manufacturing process and chartered Accountant certificate but wastage appears to be on higher side. Recently in case of export of **Glass Fibre Geogrid** (a similar product) of M/s Tech Fab (India) Industries Ltd., 10% wastage was allowed, accordingly in this case also 10% wastage may be allowed and following norms are recommended on repeat basis :-

Export Item: Open Mesh Fabric of Glass Fibre

Quantity: 1 Kg

Import Items:

S.No.	Item Description	Qty. Recommended
1	Glass Filament Yarn	0.340 Kg
2	Roving (glass)	0.439 Kg
3	Acrylic acid Resin for fibre glass Mesh Coating	0.176 Kg
4	Ethylene Vinyl Acetate Copolymer	0.147 Kg

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Consultant
25-05-2015

DGFT(NC)

No. 7/49/15-TSW dt. 26/5/15

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No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of **Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin etc.]** - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/243/AM-17/DES-4

Advance Authorization No. 0310801494

Dt. 1-01-2016

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years and in the past same norms were approved. Based on this, the following norms are recommended:-

Export Item:1) Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin]
Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink.(30%+/-2% Pigment and 36%+/-2%Solid Resin)	0.59
2	1b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54%+/-2%)	0.26
3	1c. Polyethylene Wax compound.	0.05
4	1d. Coxi-Oxiretarder	0.01
5	1e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.01
6	1f. Lithosperse 700S CS (kaolin Clay)	0.01
7	1g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
8	1h. Heavy Mineral Oil	0.05
9	1i. Packing material :Plastic Cartridge of 2 kgs Capacity	As per packing Policy
10	1j. Packing material :Plastic Pistons for Cartridge	

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Export Item:2) Magenta Offset Ink with Drier [18% +/- 3% Pigment & 36% +/- 3% Solid resin]

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
11	2a. Pigment Flushes Magenta Dispersed In Non Aqueous Media) For Printing Ink.(27%+/-2% Pigment And 35%+/-2% Solid Resin)	0.61
12	2b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%	0.24
13	2c. Polyethylene Wax compound	0.05
14	2d. Coxi-Oxiretarder	0.01
15	2e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.02
16	2f. Lithospense 700S CS (Kaolin Clay)	0.01
17	2g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
18	2h. Heavy Mineral Oil	0.05
19	2i. Packing material :Plastic Cartridge of 2 kgs Capacity	As per packing Policy
20	2j. Packing material :Plastic Pistons for Cartridge	

Export Item:3) Yellow Offset Ink with Drier [16 % +/- 3% Pigment & 38% +/- 3% Solid Resin]

Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
21	3a. Pigment Flushes Yellow Dispersed In Non Aqueous Media) For Printing Ink.(23%+/-2% Pigment And 40%+/-2%Solid Resin)	0.62
22	3b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%	0.2
23	3c. Polyethylene Wax compound	0.05
24	3d. Coxi-Oxiretarder	0.01
25	3e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.02
26	3f. Heavy Mineral Oil	0.07
27	3g. Lithospense 700S CS (Kaolin Clay)	0.01

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28	3h. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
29	3i. Pumpable Orange Flush(pigment content 34 % and solid content 36 % resin contents)	0.01
30	3j. Packing material :Plastic Cartridge of 2 kgs Capacity	As per packing Policy
31	3k. Packing material :Plastic Pistons for Cartridge	

Export Item:4) Black Offset Ink with Drier (Pigment content 21% +/-3% and Solid Resin 36 % +/-3%)

Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
32	4a. Carbon Black	0.19
33	4b. Alkali Blue Flush (Pigment Content 40%+/-2% AND Solid Resin 40%+/-2%)	0.05
34	4c. Polyethylene Wax compound.	0.05
35	4d. Varnishes (Oil soluble phenolic resin based varnish (high viscosity) solid resin content 54%+/-2%.	0.35
36	4e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.02
37	4f. Heavy Mineral Oil.	0.1
38	4g. Varnishes (Oil soluble phenolic resin based varnish (Low viscosity) solid resin content 53%+/-2%.	0.16
39	4h.Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
40	4i. Lithosperse 700S CS (Kaolin Clay)	0.01
41	4j. Coxi-Oxiretarder	0.02
42	4k. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100%	0.05
43	4l.Packing material :Plastic Cartridge of 2 kgs Capacity	As per packing Policy
44	4m. Packing material :Plastic Pistons for Cartridge	

DGFT(NC)

(Nand Lal)
Consultant
30-08-2016

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No.7/10/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance Licence authorization no. **0510399553** dated 24-08-2016 for the export of Self Adhesive paper ... - M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT File. No.01/83/050/690/AM-17/DES-IV/209 Dated 8.12.2016

The case has been examined and in the past items of Export was approved by NC allowing base and other papers but in this case they have changed the adhesive type, accordingly following norm is recommended:

Export product:

S.No.	Description of Item	Quantity
1	Self Adhesive Paper 155 GSM +/-10%	1 Sq.Meter
2	Self Adhesive Paper 118 GSM +/-10%	1 Sq.Meter

Import product

	For Self Adhesive Paper 155 GSM +/-10%	
1	Relevant Coated Paper 78 GSM +/-10%	1.04 Sq.Meter / sq mt. content in export product
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq.Meter/ sq mt. content in export product
3	Solprene Butadiene Styrene polymer	0.0034548 Kg
4.	Sylvalite – Rosin Ester Gums	0.0060968 Kg
5	Quintac Styrene Isoprene Copolymer	0.0026419 Kg
6	Regalite – Hydrocarbon Resin	0.0017275 Kg
	For Self Adhesive Paper 118 GSM +/-10%	
1	Relevant BOPP Film 42 GSM +/-10%	0.042 Kg/ Kg content in export product (1.04 Kg/ Kg content in export product)
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq.Meter/ sq mt. content in export product
3	Solprene Butadiene Styrene polymer	0.0035595 Kg
4	Sylvalite – Rosin Ester	0.0062815 Kg
5	Quintac Styrene Isoprene Copolymer	0.002722 Kg
6	Regalite – Hydrocarbon Resin	0.00178 Kg

DGFT(NC)

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(Nand Lal)
Consultant
07-02-2017

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Roha Dye Chem Industries Pvt. Ltd. for the import of raw material against the export of Tartrazine (C.I.No. 19140) (dye content 87%)

(Advance Authorization No. 0310787887 dated 11.8.2014) - 4/240 L →
(Advance Authorization No. 0310790583 dated 29.10.2014) - 4/320
(Advance Authorization No. 0310790578 dated 29.10.2014) - 4/319
(Advance Authorization No. 0310740773 dated 9.7.2013) - 4/35

Ref: U.O. No. 01/83/50/834/AM15/DES-IV/36 dated 10.4.2015, U.O. No. 1/83/50/614/AM-15/ DES-IV/992 dated 19.3.201, U.O. No. 1/83/50/835/AM-15/ DES-IV/97 dated 5.5.2015, U.O. No. 1/83/50/327/AM-14/ DES-IV/972 dated 13.3.2015

M/s. Roha Dye Chem Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of Tartrazine (c.i.No. 19140) (dye content 87%)

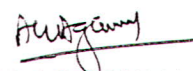
The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

A.A. No. - 0310723987 dt. 13.09.2013 ✓

1. Item of Export	Qty.	Item of Import	Qty
Tartrazine (C.I.No. 19140) (Dye content 87%)	1 kg	1. Dimethyl Acetal Succinate	0.560 kg
		2. Sulphanilic Acid	0.921 kg
		3. Sodium Nitrite	0.400 kg
		4. Caustic Soda	0.360 kg
		5. Soda Ash	0.570 kg

This issues with the approval of competent authority.




(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Ram Sagar Panjiyar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/134/2011-CH-II dated 15.6.2015

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File No.7/211/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Photo Ltd.

Ref : DGFT UO. No.01/83/050/877/ AM-17 / DES-IV
Advance Authorization No. : 0510392293 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/879/ AM-17 / DES-IV
Advance Authorization No. : 0510392294 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/878/ AM-17 / DES-IV
Advance Authorization No. : 0510393165 dated 11-2-2015

The case has been examined and in the past norms were approved based on production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms:-

Export Item :Rolls of Photographic Color Paper
Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt


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DGFT (NC-IV)



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File No.7/211/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Photo Ltd.

Ref : DGFT UO. No.01/83/050/877/ AM-17 / DES-IV
Advance Authorization No. : 0510392293 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/879/ AM-17 / DES-IV
Advance Authorization No. : 0510392294 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/878/ AM-17 / DES-IV
Advance Authorization No. : 0510393165 dated 11-2-2015

The case has been examined and in the past norms were approved based on production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms:-

Export Item :Rolls of Photographic Color Paper
Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt

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File No.7/211/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Photo Ltd.

Ref : DGFT UO. No.01/83/050/877/ AM-17 / DES-IV
Advance Authorization No. : 0510392293 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/879/ AM-17 / DES-IV
Advance Authorization No. : 0510392294 dated 05-12-2014

Ref : DGFT UO. No.01/83/050/878/ AM-17 / DES-IV
Advance Authorization No. : 0510393165 dated 11-2-2015

The case has been examined and in the past norms were approved based on production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms:-

Export Item :Rolls of Photographic Color Paper
Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt

DGFT (NC-IV)

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(NAND LAL)
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No.7/421/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s Ambition Mica Ltd.

Ref: DGFT U.O. No. 01/83/50/657/AM-17/DES-IV/214 Dated 8.12.2016.

Ad. Auth. No. 0810137952 Dated- 19-05-2016

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper 1.6 mm to 2.2 mm Total Qty. 73824.64 Sq.Mt	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg
2.	Base Paper	0.214 kg
3.	Barrier Paper	0.172 kg
4.	Tissue Paper	0.027 kg
5.	Phenol	3.52 kg
6.	Melamine	0.362 kg
7.	Methanol	3.85 kg

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 20 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

DGFT(NC)

(NAND LAL)
Consultant
07.02.2017

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. U.V. Resins P. Ltd. Ltd. for the import of raw material against the export of BONDING GLUE UVA 0700

(Advance Authorization No. ~~5610004554~~ dated 27.2.2015. ~~5610004533~~ dated 9.02.15. dated ~~56100453~~ 09.02.15)

Ref: U.O. No. 01/83/50/265. 211.209/AM16/DES-4/455 dated 05.08.2015

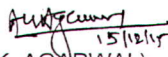
M/s. U.V. Resins P. Ltd. have submitted present application for the import of raw material against the export of BONDING GLUE UVA 0700

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

A.A. No. 5610004925 dt. 09.06.2016

1. Item of Export	Qty.	Item of Import	Qty
BONDING GLUE UVA 0700	1 kg.	1. PHENYL GLYCIDYL ETHER	0.0729 kg.
		2.EPOXY RESIN	0.0727 kg.
		3. ACRYLIC ACID	0.3666 kg
		4. MONO METHYL ETHER OF HYDROQUINONE	0.0053 kg
		5. ZIRCONIUM OCTATE	0.0068 kg
		6. NITROBENZENE	0.00050 kg
		7. CYCLOHEXANE	0.0561 kg
		8. METHANESULFONIC ACID	0.0078 kg
		9. TRIMETHYLOPROPANE	0.4313 kg
		10.PHOTOINITIATOR 184(1-HYDROXY CYCLOHEXYL PHENYL KETONE)	0.0300Kg
		11. PHOTOINITIATOR 1173 (2- HYDROXY-2-METHYL-1-PHENYL-1-PROPANONE)	0.0805 Kg
		12. BP (BENZOPHENONE)	0.0200 Kg
		13. TPO [DIPHENYL (2,4,6- TRIMETHYL BENZOYL PHOSPHINE OXIDE)]	0.0050 Kg
		14. 501 W ADDITIVE/ TEGO WET 270	0.0020 Kg

This issues with the approval of competent authority


(A.K. AGARWAL)
Addl. Industrial Advisor
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/48/2015 -CH-II dated 15.12.2015



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No.7/17/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Laminated Glass and Multiple Walled Insulation Glass - M/s GSC Glass Ltd.

Ref : DGFT UO. No.01/83/050/778/AM-17/DES-IV/231 Dated 5.1.2017

Advance Authorization No.0510399765 dated 19-09-2016

Taking cue from SION A 1060 and SION A 2091, the following norms are recommended:-

Export Item 1:

Item Description	Quantity
32.28 mm Laminated Glass with 15 mm Clear Toughened Glass +2.28 mm Clear PVB Film + 15 mm Clear Toughened Glass (the export item shall contain 41.68 Sqm of 15 mm Clear Float Glass & 125.04 Sqm of 0.38 mm Clear PVB Film)	20.840 sq mt

Import Items:

Sl. No. of appl.	Item Description	Quantity recommended
1	15 mm Clear Float Glass	50.016 sq mt
2	0.38 mm PVB Interlayer Film Clear	137.544 sq mt

Export Item 2:

Item Description	Quantity
17.52 mm Laminated Glass with 8 mm Clear Toughened Glass +1.14 mm Clear PVB +0.38 mm Milky PVB + 8 mm Clear Toughened Glass (the export item shall contain 554.98 Sqm of 8 mm Clear Float Glass, 832.47 Sqm of 0.38 mm Clear PVB Film & 277.49 sqm of 0.38 mm Milky PVB Film)	277.490 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
2	0.38 mm PVB Interlayer Film Clear	915.717 sq mt
3	8 mm clear Float Glass	665.976 sq mt
4	Interlayer Film- Milky	305.239 sq mt

Export Item 3:

Item Description	Quantity
24 mm Multiple Walled Insulation Glass (DGU) with 6 mm Magnetron Coated Glass + 12 mm Air Gap + 6 mm Clear Toughened Glass (the export item shall contain 35.51 Sqm of 6 mm Reflective Float Glass, 35.51 Sqm of 6 mm Clear Float Glass and 117.18 Mtr of 11.50 mm Aluminum Spacer)	35.510 sq mt

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Import Items:

Sl. No.	Item Description	Quantity recommended
5	6 mm Reflective Float Glass	36.575 sq mt
6	6 mm Clear Float Glass	38.351 sq mt
7	11.50 mm Aluminum Spacer	Net + 2% or applied quantity whichever is less.

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(NAND LAL)
Consultant
31-1-2017

DGFT (NC-IV)

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No.7/114/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Reflective Toughened Glass.... -
M/s GSC Glass Ltd.

Ref : DGFT UO. No.01/83/050/779/AM-17/DES-IV Dated 30.11.2016

Advance Authorization No.0510399971 dated 3-10-2016

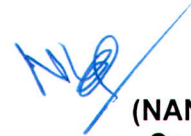
The case has been examined and the following norms are recommended based on last approval on repeat basis:-

Export Item :

Item Description	Quantity
24mm DGU Glass : 6 mm Reflective Toughened Glass + 12 mm Air Gap + 6mm Clear Toughened Glass (The export product shall contain 525 sq mt of 6 mm Reflective Float Glass, 525 sq mt of 6mm Clear Float Glass and 1732.50 mtr of 11.50 mm Aluminum Spacer)	525 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
1	6 mm Reflective Float Glass	1.08 sq mt/sq mt content in export product
2	6 mm Clear Float Glass	1.08 sq mt/sq mt content in export product
3	11.50 mm Aluminium Spacer	1.02 meter/ meter content in export product



(NAND LAL)
Consultant
1-02-2017

DGFT(NC)



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F. No. 7/14/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Open Mesh of Glass Fibre - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/817/AM-17 /DES-IV/233 Dated 6.1.2017

Advance Authorization No. 0310808708 dated 25-10-2016

Taking cue from SION K-34, the following norms are recommended :-

Export Product: Open Mesh of Glass Fibre

Quantity: 1.00 KG

Import Items:

Item Description	Quantity Recommended
Glass Filament Yarn	1.05 kg / kg content contain in export
Roving (Glass)	1.05 kg / kg content contain in export
Ethylene Vinyl Acetate Copolymer	0.1Kg/ kg

DGFT (NC-IV)

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(NAND LAL)
Consultant
27-1-2017

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F. No. 7/33/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject :- Advance Authorization No. 0310808814 dt. 27-10-2016 for the export of Filter Bags made from three different fabrics and used for dust separation – M/s Maxtech Industries LLP.

Reference : DGFT F. No. 01/83/50/811/AM-17/DES-IV/244 dated 10.1.2017

The case has been examined and the firm has claimed wastage of 6% for item No. 1- Filter Cloth and 10% wastage for all other items. Based on details / manufacturing process given in the application, 5% wastage is allowed for item no. 1 and 6% for all other imported items. Accordingly following norms are recommended :-

Export item : Filter Bags made from three different fabrics and used for dust separation
Net content : 1) Filter cloth M1332 101.6 CM width : 9,526.500 sq. meter 2) Filter Media (2200 MM x 118 ML) : 190.440 Sq. Meter 3) Filter Cloth MA 301165 CM Width : 203.040 Sq. Meter 4) Tee Thread- Jut- C150 : 79.691 Kilogram 5) PTFE Thread- Jet- C240 : 34.936 Kilogram 6) Fiberglass Ropes 5 MM : 837.000 Meter 7) Fiberglass Ropes 6 MM : 837.000 Meter.

Quantity : 900 Number

Import items

S.No.	Description of item	Quantity
1.	Filer Cloth MI332 101.6 cm	10002.825 Sq. Mt.
2.	Filter media(2200 mm x 118 ml)	201.866 Sq. Mt.
3.	Filter cloth MA 301 165 cm width	215.222 Sq. Mt.
4.	PTFE thread- JUT- C 150	84.472 kg.
5.	PTFE thread- JUT- C 240	37.032 kg.
6.	Fiberglass Ropes 5 mm	887.222 Meter
7.	Fiberglass Ropes 6 mm	887.222 Meter

DGFT (NC-IV)

(NAND LAL)
Consultant
19-01-2017

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No.7/10/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....
Repeat basis

Subject: Advance Authorization for the export of Self Adhesive paper -
M/s. Avery Dennison (India) Pvt. Ltd. *A.A.No. 0510400393 dt. 09.11.16*

Ref : DGFT UO. No.04/83/050/047/TAM-16/DES-IV

Advance Authorization No. 0510392302 dated 05-12-2014

0510399553 dt. 24.08.16

The case has been examined and DIPP recommends the following norms on repeat basis:-

Export product No.1 : Self Adhesive Paper 155 GSM +/-10%

Quantity : 1 Sq.Meter

Import product

S.No.	Description of Item	Quantity recommended
1	Coated Paper 78 GSM +/-10%	1.04 Sq.Meter/ Sq. meter content contain in export product
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq.Meter/ Sq. meter content contain in export product
3	Solprene Butadiene Styrene polymer	0.003454778 Kg
4	Sylvalite Rosin Ester Gums	0.0060968 Kg
5	Quintac Styrene Isoprene Copolymer	0.0026419 Kg
6	Regalite Hydrocarbon Resin	0.0017275 Kg

Export Product No.2 :- Self Adhesive Film 118 GSM +/-10%

Quantity : 1 Sq.Meter

Import product

S.No.	Description of Item	Quantity recommended
1.	BOPP Film 42 GSM +/-10%	1.04 Kg/ KG content contain in export product or
2.	Glassine Base Paper 59 GSM +/-10%	1.05 Sq. Meter/ Sq. meter content contain in export product
3.	Solprene Butadiene Styrene polymer	0.00355947 Kg
4.	Sylvalite Rosin Ester Gums	0.00628159333 Kg
5.	Quintac Styrene Isoprene Copolymer	0.0027194666 Kg
6.	Regalite Hydrocarbon Resin	0.0017798233 Kg

Ag 6/10 *Ag 2/10* *NLD*
(NAND LAL)
Consultant

03-10-2016



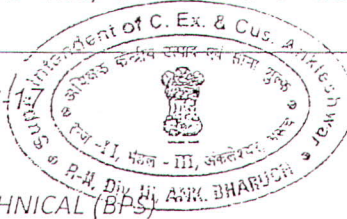
Office of the Superintendent, Central Excise, Range-II, Div-III, Ankleshwar
कार्यालय अधीक्षक, केन्द्रीय उत्पाद शुल्क, रेंज-२, मंडल-३, अंकलेश्वर,
Plot No. C/4/9, 3rd Floor, Central Excise Building, GIDC, Ankleshwar-393002
प्लॉट नं. सी/४/९, तीसरा माला, रोशन सिनेमा के पीछे, स्टेशन रोड, अंकलेश्वर.

Phone No. 02646-225046

By Speed Post.

F. No. R-II/D-III/Misc-Certificate/2016-

Date: 18.01.2017



PRODUCT :- BISPYRIBAC SODIUM TECHNICAL (BPS)

Year	Total production	Quantity of different Items Consumed		Quantity Consumed/unit production (In Kgs)
2016-17	4851.00	2,6-Dihydroxybenzoic acid	2702.01	0.557
		4,6-Dimethoxy-2-methylsulfonylpyrimidine	8479.55	1.748
		Tetrahydrofuran	19248.77	3.968
		Sodium hydride (60%)	2192.65	0.452
		Benzyl triethyl ammonium chloride	266.81	0.055
		Methyl Iso Butyl Ketone	2731.11	0.563
		Caustic Soda Flakes	4089.39	0.843
		Sulfuric acid	1241.86	0.256
		Caustic lye	878.03	0.181
		Sodium sulphite	140.68	0.029
		Methanol	16799.01	3.463

The above consumption ratio based on preceding years as the product is being started to manufacture since last year i.e. 2016-17 supplied by the assessee based on their SAP report/record duly certified by the Chartered Accountant (Copy Enclosed). Certified that the above ratio may be considered for fixation of input-output ratio of the product as deemed fit which is based on CA report. This is with reference to your letter F.No.01/83/50/316/AM17/DES-IV/-53 dated 22.11.2016 addressed to M/s PI Industries Limited issued by Shri K.K. Mushahary, Foreign Trade Development Officer, New Delhi.

Encl: As above.

Yours faithfully,

Superintendent,
Central Excise & Customs,
Range-II, Div-III, Bharuch.
Central Excise & Customs
Range-II, Div-III, Ankleshwar.

Copy to: The Assistant Commissioner, Central Excise & Customs, Division-III, Bharuch with reference to his letter dated 23.12.2016 for information and necessary action if any at his hand.

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Repeat basis

Subject: Advance Authorization application from M/s. Intech Pharma Pvt.Ltd. for the import of raw material against the export of Methyl Bromide 98%+2% Chloropicrin.

(Advance Authorization No. 0510391929 dated 11.11.2014)

(Advance Authorization No. 0510392409 dated 15.12.2014)

(Advance Authorization No. 0510392160 dated 26.11.2014)

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M/s. Intech Pharma Pvt. Ltd. have submitted present application for the import of raw material against the export Methyl Bromide 98%+2% Chloropicrin.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

A.A. No. 0510400609 dt. 06.12.2016 ✓

1. Item of Export	Qty.	Item of Import	Qty
Methyl Bromide 98%+2% Chloropicrin packed in cans/cylinders	1 Kg.	1. Liquid Bromine	1.0544 Kg.

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/133 /2011-CH-II dated 03.2016

Agarwal

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Repeat Busis

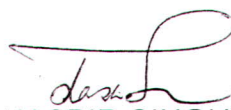
Sub: Application from M/s. Chemico Chemicals Pvt. Ltd. Mumbai for issuance of licence.

M/s. Chemico Chemicals Pvt. Ltd., Mumbai, have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Sodium Antimonate**

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. This Department recommends the following norms for the present licence application.

A.A.No. - 0510401149 dt. 05.01.17 ✓

Item of export	Qty.	Item of import	Qty.
Sodium Antimonate	1 kg.	Antimony Concentrate containing 55% to 62% of Antimony content	1.00 kg


(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.,
Deptt. of C&PC U.O.No.14010/9/2012/Ch.II dated 24.4.2012

Ag 2/2